

BEFORE THE NATIONAL GREEN TRIBUNAL

WESTERN ZONE BENCH, PUNE

ORIGINAL APPLICATION NO. 18 OF 2021

Mr. Sanjay Bhimashankar Thobde ...Applicant

Vs.

The Chairman and directors,

Shree Siddheshwar Sahakari Sakhar Karkhana Ltd

And ors. ... Respondents

Additional Affidavit on behalf of Respondent No. 1

I, Ravindra Bhaskar Patil, Age 57, Occ. Managing Director, the Respondent No. 1 do hereby state on solemn affirmation as under:

1. I am filing to the present affidavit pursuant to the order dated 11.04.2023 passed by this Hon'ble Tribunal on the cost payable by the respondent Karkhana.
2. It is a matter of record that respondent no 1 has submitted an application for seeking EC for establishing expansion from 2500 TCD to 7500 TCD, 38 MW Co-generation and 20 KLPD to 100 KLPD in the year 2013 and the same is pending for consideration.
3. I say that that the respondent no.1 Karkhana has already filed objections against the Joint Committee report on 27.09.2022. Which objects the Karkhana being penalised twice once under the direction of the SEAC/SEIAA and the




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other under the directions of the Joint Committee formed by this Hon'ble Tribunal.

4. The SEIAA has filed an affidavit indicating cost/bank guarantee payable by the Respondent No. 1karkhana i.e. the project proponent under various head in para 10 of the affidavit dated 10.04.2023. The same was also part of the minutes of meeting of SEAC/SEIAA. The Respondent No. 1karkhana i.e. the project proponent is willing to deposit Bank Guarantee the same as when called upon by the SEAC/SEIAA which is mentioned in para 10 of affidavit filed by SEIAA as per the direction of SEAC which are calculated as per the guidelines of the CPCB and this Hon'ble Tribunal.
5. Whereas the report submitted by the joint committee appointed by this Hon'ble Tribunal has also determined cost under the same guidelines which is similar to those of report of SEAC there computation is on a lower side than what SEAC has recommended because the SEAC report is latest one dated till 31.05.2022. The damage assessment calculated by the SEAC/SEIAA has been calculated for two different stages i.e. construction phase and operation phase. The construction phase has been calculated from 17.12.2013 to 20.03.2017 i.e. total 1189 days and the operation phase has been calculated from 09.07.2018 to 31.05.2022 i.e. total 1422 days which comes of a total of 2611 days. Therefore the total calculation of the damages cost comes to Rs. 10, 33, 75,599.1 (10.34Cr) Respondent No. 1karkhana i.e. the project proponent is ready to furnish the bank guarantee in respect of

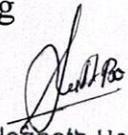



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the same as and when the SEAC asks us to furnish, further the Respondent No. 1karkhana i.e. the project proponent is ready to submit the penalty as per the OM on SOP for violation cases issued by the MOEF&CC vide No. 22-21/2020-IA-III dated 07.07.2021 and further the Respondent No. 1karkhana i.e. the project proponent ensures to utilize the CER fund within two year from the date of grant of Environmental Clearance (EC). Thus the estimated total of the bank guarantee/ cost payable comes to an amount of Rs. 16.80 Crore which the respondent no. 1 Karkhana i.e. project proponent is ready to pay to the SEAC/SEIAA as and when required. Therefore I am filing the present affidavit that the Respondent No. 1Karkhanai.e. the project proponent will make the payment as per the report of SEAC/SEIAA which is reflected in their recent affidavit dated 10.04.2023 the said amount is payable commensurate with the date of EC and the SEAC/SEIAA will inform as to when the said amount is to be paid and accordingly we are ready to pay the same which takes care of prayer 'C' of the Original Application.

6. In view of this position it is humbly prayed that the amount of cost compensation is already been taken care of in the SEAC/SEIAA minutes of meeting and the affidavit and therefore the Respondent No. 1karkhana i.e. the project proponent need not be asked to pay it again under the direction of the joint committee.
7. Similarly on 02.01.2023 the MPCB has renewed the Consent to Establish (CTE) for expansion of the sugar crushing




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capacity from 2500 TCD to 7500 TCD and 38 MW co-generation which was earlier granted on 28.01.2014 for a period of 5 years and is now further renewed for 5 year validup to 31.01.2024. Hereto annexed and marked as EXHIBIT "A" is the copy of the consent given by the MPCB dated 02.01.2023.

8. Similarly on 13.02.2020 the MPCB has also renewed the Consent to Establish (CTE) for 20 to 100 KLPD in respect of the distillery expansion which was earlier granted on 21.05.2014 for a period of 5 years and the same is renewed for a period of five years. Hereto annexed and marked as EXHIBIT "B" is the copy of the consent given by the MPCB dated 13.02.2020.
9. Similarly in the 13th meeting of 2022-23 of the CAC dated 18.01.2023 the MPCB has granted the consent to operate at a crushing capacity of 4900 TCD. I say that the cost determined by the SEAC/SEIAA in the minutes of meetings is till 31.05.2022 and thereafter for the season of 2022-23 the respondent no. 1 Karkhana has not exceeded as per the order of the Hon'ble Apex Court for the 2022-23 crushing season. Hereto annexed and marked as EXHIBIT "C" is the copy of the consent given by the MPCB dated 02.01.2023.




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Whatever stated hereinabove are all true and correct facts which I believe to be true and correct for which I sign hereunder.

Solemnly affirmed at)

On this day of April 2023)

Before me

Signature
Explained and Identified by

Identified by,

Signature

Managing Director
Shree Siddheshwar Sah. Sakhar
Karkhana Ltd. Kumathe,
Post Tikekarwadi,
Tal. N. Solapur, Dist. Solapur.

Advocate for Respondent No. 1

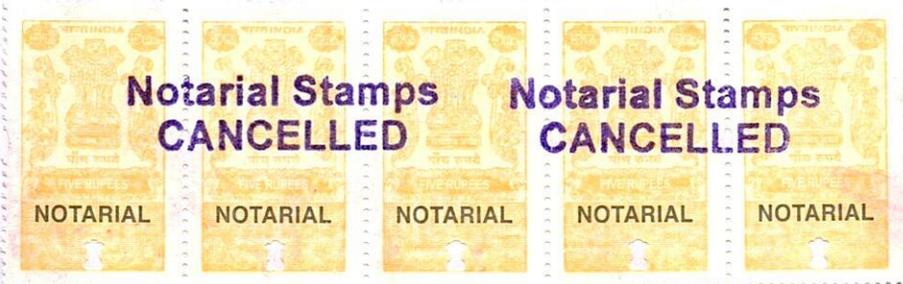
Noted and Registered at
Serial No. 9624/2023
Date 15 APR 2023



Solemnly affirmed before me by
Shri. Ravindra Bhaskar patil.
Who is identified by Shri Adv. S. P. Mane
Whom I Personally know
Date 15/4/2023

Signature
15/04/2023

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Notary Govt. of India
Solapur
(Maharashtra State,



Signature
Subhash Nagnath Bet
Notary Govt. of India
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MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
 Fax: 24023516
 Website: <http://mpcb.gov.in>
 Email: cac-cell@mpcb.gov.in



Kalpataru Point, 2nd and 4th
 floor, Opp. Cine Planet Cinema,
 Near Sion Circle, Sion (E),
 Mumbai-400022

No:- Format1.0/CAC/UAN No.MPCB-
 CONSENT-0000145788/CE/2301000165

Date: 02/01/2023

To,
 Shree Siddheshwar Sahakari Sakhar Karkhana (SSK)
 Ltd Kumathe, 21/1 to 21/4, Post Tikekarwadi, Tq North
 Solapur Dist Solapur.



Your Service is Our Duty

Sub: Revalidation of Consent to Establish (Expansion). Sugar crushing capacity 2500 TCD to 7500 TCD, Expansion by 5000 TCD and 38 MW

- Ref:**
1. Existing C to E granted by Board Vide No.- Format1.0. BO/CAC-CELL/RO (Pune)/E/CAC-870 dtd. 28.01.2014
 2. Renewal of Consent granted by Board vide No. Format 1.0/CAC/UAN No. MPCB-CONSENT - 0000094976/CR-2102000615 dtd. 10.02.2021 valid up to 31.07.2021 for 2500 TCD sugar unit and 10 MW co-generation.
 3. Minutes of CAC meeting dtd. 23.11.2022.

Your application No.MPCB-CONSENT-0000145788 Dated 08.08.2022

For: grant of Consent to Establish under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

1. **The Consent to Establish is granted for a period up to commissioning of the unit or up to 31.01.2024 whichever is earlier.**
2. **The capital investment of the industry is Rs.91.3998 Crs. (As per C.A Certificate submitted by industry).**
3. **Consent is valid for the manufacture of:**

Sr No	Product	Maximum Quantity	UOM
1	Sugar	18000	MT/M
2	Molasses	10500	MT/M
3	Bagasse	45000	MT/M
4	Pressmud	6000	MT/M
5	Electricity	38	MW

3. **Expansion by 5000 TCD.**
4. **Conditions under Water (P&CP) Act, 1974 for discharge of effluent:**

965

Sr No	Description	Permitted in CMD	Standards to	Disposal
1.	Trade effluent	1731	As per Schedule -I	Recycle & on land for gardening.



<i>Sr No</i>	<i>Description</i>	<i>Permitted in CMD</i>	<i>Standards to</i>	<i>Disposal</i>
2.	Domestic effluent	0	As per Schedule - I	Not Applicable

5. **Conditions under the Air (P& CP) Act, 1981 for air emissions:**

<i>Stack No.</i>	<i>Description of stack / source</i>	<i>Number of Stack</i>	<i>Standards to be achieved</i>
1	Boiler (200 TPH)	1	As per Schedule -II

(As per previous consent of existing unit)

6. **Conditions about Non Hazardous Wastes:**

<i>Sr No</i>	<i>Type of Waste</i>	<i>Quantity</i>	<i>UoM</i>	<i>Treatment</i>	<i>Disposal</i>
1	ETP Sludge	15	MT/M	Composting	By sale

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2008 for treatment and disposal of hazardous waste:**

<i>Sr No</i>	<i>Type of Waste</i>	<i>HW Category.</i>	<i>Quantity & UoM</i>	<i>Treatment</i>	<i>Disposal</i>
1	5.1 Used or spent oil	5.1	300 Kg/M	Recycle	sale to authorized recycler

The applicant shall ensure disposal to the Actual user having permissions under Rule 9 of Hazardous and other Waste (M & TM) Rules, 2016.

8. The Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government authorities.
10. This consent is issued without prejudice to the orders passed/being passed by Hon'ble National Green Tribunal, Hon'able High Court & Hon'ble Supreme Court of India or any other Hon'able Court.
11. Industry shall connect online CMS data as per CPCB guidelines to CPCB & MPCB Servers.
12. This consent is issued as per the Consent Appraisal Committee meeting dated 23.11.2022
13. Industry shall not take any effective steps prior to obtaining Environmental Clearance. As per Para 2 of EIA notification dated-14/09/2006, the effective steps include starting of any construction work or preparation of land by the project management. However as clarified by the MoEF vide office memorandum no. J-1103/41/2006-IA. II(I); Dated-19/8/2010, fencing of the site to protect it from getting encroached & construction of temporary shed(s) for the guard(s) & acquisition of land shall not be treated as an effective step.
14. PP shall not operate expansion activity till obtain valid EC & Consent for same. PP shall not take any effective steps for additional production till obtain EC from competent authority.
15. The 1st consent to operate for expansion shall be consider only after submission of NOC from CGWA/Irrigation department for use of ground water/surface water.

16. The applicant shall obtain Consent to Operate from Maharashtra Pollution Control Board before actual commencement of the Unit/Activity.

This consent is issued as per communication letter dated 03/11/2022 which is approved by competent authority of the board.



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Signed by: Dr. Y.B.Sontakke
Joint Director(WPC) & InCharge Of CAC-Cell
For and on behalf of,
Maharashtra Pollution Control Board
cac-cell@mpcb.gov.in
2023-01-02 17:54:34 IST

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	125000.00	TXN2208001005	08/08/2022	Online Payment

Copy to:

1. Regional Officer, MPCB, Pune and Sub-Regional Officer, MPCB, Solapur
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai
3. CC/CAC Desk for record & website updation purposes.



SCHEDULE-I**Terms & conditions for compliance of Water Pollution Control:**

- 1) **A] As per your application, you have provided Effluent treatment plant of designed capacity 2000 CMD consisting of Primary, secondary & tertiary system. The effluent generation from expansion will be 1731 CMD. As per your submission existing ETP will be sufficient for Existing & Expansion. In no case spent wash shall discharge outside the factory premises/ on land / into stream directly or indirectly.**
- B] Industry shall provide CPU for recycle/reuse of treated effluent.**
- C] The Applicant shall operate the effluent treatment plant (ETP) to treat the trade effluent so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.**

Sr. No.	Parameters	Limiting concentration not to exceed in mg/l, except for pH
(1)	pH	5.5-9.0
(2)	Oil & Grease	10
(3)	BOD (3 days 27 ^o C ¹)	100
(4)	Sulphate	1000
(5)	Suspended Solids	100
(6)	COD	250
(7)	Chloride	600
(8)	Total Dissolved Solids	2100

- D] The treated effluent 1731.00 CMD shall be disposed on land for irrigation on 60.00 hectares of own land /as per the bilateral agreement with farmers. In no any case treated/untreated effluent shall find its way outside the factory premises directly or indirectly.**
- E] Industry shall operate Online Continuous Emission Monitoring System (OCEMS) and shall transmit Online Continuous Emission Monitoring System (OCEMS) data to Board's server directly through the data logger without any intermediate server.**
- F] Trade effluent of 0.00 CMD generated from Co-gen shall be 100% recycle in process.**
- G] CREP conditions for Sugar Factory**
- i. Operation of ETP shall be started at least one month before starting of cane crushing to achieve desired MLSS. So as to meet prescribed standards from day one the operation of mill.
 - ii. Waste water generation shall be reduced to 100 liters per tone of cane crushed.
 - iii. Industry shall achieve zero discharge into in land surface water bodies.
 - iv. 15 days' storage capacity tank shall be provided for treated effluent to take care during no demand for irrigation.

H] Industry to make necessary arrangement to cover the effluent collection system and to avoid the ingress of Bagasse and other material.

I] The unit shall operate ETP even after completion of the crushing season so that any effluent generated during washing & maintenance activity is to be discharged after proper treatment.

J] The unit shall optimize water use in industrial process & maintain records.

2) **A] As per your application, you have provided septic tank and soak pit for the treatment of 44 CMD sewage.**

B] The applicant shall operate sewage treatment system to treat sewage so as to achieve the following standards/ prescribed under EP Act 1986 and rules made under time to time, whichever is stringent.

1	Suspended Solids	Not to exceed	100 mg/l
2	BOD 3 days (27°C)	Not to exceed	100 mg/l

C] The treated sewage shall be 100% reused/recycled for gardening purpose within premise. In no any case, sewage shall find its way outside Company's premises.

- 3) The industry shall have bilateral agreement with the farmers on whose land the treated effluent is used for irrigation purposes and a copy of the agreements with validity shall be submitted to the Regional/Sub- Regional Office of the Board.
- 4) The industry shall create Environmental Cell by appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and irrigation field where treated effluent is used for irrigation.
- 5) **CONDITIONS FOR MOLASSES STORAGE:**
 - (i) The molasses shall be properly collected and stored in steel tanks which shall be leak proof. At no stage of handling of molasses, there shall be leakage or spillage.
 - (ii) The capacity of tanks for storage of molasses shall be such that it will take care of bumper production of sugar, non-lifting of molasses etc.
 - (iii) All the area on which molasses are stored and handled should be provided with drain for diverting the spills to the treatment plant/ molasses tank. Suitable arrangements for accidental discharges of molasses from the tanks shall be provided to contain the same within factory premises.
 - (iv) Destruction of molasses and its disposal shall not be done without specific permission in writing from the authorized officer of the Board. Intimation of intention to destroy or dispose of the molasses shall be given to the Board at least 15 (fifteen) days in advance by registered post under intimation to the Sub-Regional officer and Regional officer of the Board under whose jurisdiction the factory is situated.
 - (v) The storage tanks shall be kept in good conditions all the year round with adequate maintenance. The tanks size and capacity per cm, height, total capacity in tonnes shall be displayed prominently near /on the tank.
 - (vi) The above conditions shall be in addition to and not in derogation of the provisions contained in the "Bombay Molasses Rules, 1955" and "Maharashtra Molasses Storage and Supply Regulation, 1965".
- 6) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines if applicable.

- 7) The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
- 8) The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
- 9) The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters, and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	980.00
2.	Domestic purpose	55.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	530.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Grandening	310

- 10) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.

SCHEDULE-II

Terms & conditions for compliance of Air Pollution Control:

- 1) **As per your application, you have provided the Air pollution control (APC) system and erected following stack(s) and observe the following fuel pattern-**

Stack No.	Stack Attached To	APC System	Height in Mtrs.	Type of Fuel	Quantity & UoM	S%	SO ₂
1	Boiler (200 TPH)	ESP	90	Bagasse	900 MT/Day	0.20	3600.00

(As per previous consent of existing unit)

- 2) **The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.**

- 1 The Applicant shall provide ESP/ Bag filter/ Wet scrubber to the Bagasse fired boiler and Dust Collector to Sugar bagging section as an Air Pollution control equipments OR as per the conditions of EP Act, 1986 and rule made there under from time to time / Environmental Clearance / CREP guidelines.

- 2 The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:

Total Particulate matter	Not to exceed	150 mg/Nm ³
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- 3 The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
- 4 The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
- 5 Industry should not use auxiliary fuel more than 15 % (as per amendment in EIA Notification 2009, power plant upto 15 MW based on Bio-mass and using auxiliary fuel as coal upto 15% are exempt.) as co-gen capacity is below 15 MW.
- 3) The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.**
- 4) The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).**

SCHEDULE-III

Details of Bank Guarantees:

Sr. No.	Consent(C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C to E	25 lakh	Submit in 15 days	For compliance of consent conditions	COU	up to 1st operate

BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

SCHEDULE-IV

General Conditions:

- The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
- Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipment, the production process connected to it shall be stopped.

- 4 The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
- 5 The firm shall submit to this office, the 30th day of September every year, the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as per the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
- 6 The industry should comply with the Hazardous & Other Wastes (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous & Other Wastes (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
- 7 An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
- 8 The industry shall constitute an Environmental cell with qualified staff/personnel/agency to see the day to day compliance of consent condition towards Environment Protection.
- 9 The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
- 10 The applicant shall bring minimum 33% of the available open land under green coverage/plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
- 11 The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
- 12 Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
- 13 The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the H&OW(M&TM) Rules 2016, which can be recycled/processed/ reused/ recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/ reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
- 14 Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act,1981 and Environmental Protection Act,1986 and industry specific standard under EP Rules 1986 which are available on MPCB website(www.mpcb.gov.in).
- 15 Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
- 16 Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
17. Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.

- c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
- d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
- e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
- f) D.G. Set shall be operated only in case of power failure.
- g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
- h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
- 18 The industry should not cause any nuisance in surrounding area.
- 19 The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
- 20 The applicant shall maintain good housekeeping.
- 21 The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
- 22 The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipment provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
- 23 The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
- 24 The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification dtd. 16.11.2009 as amended.

This certificate is digitally & electronically signed.

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
 Fax: 24023516
 Website: <http://mpcb.gov.in>
 Email: cac-cell@mpcb.gov.in



Kalpataru Point, 2nd and
 4th floor, Opp. Cine Planet
 Cinema, Near Sion Circle,
 Sion (E), Mumbai-400022

RED/L.S.I

Date: 13/02/2020

No:- Format1.0/CAC/UAN No.MPCB-
 CONSENT-0000074604/CE -2002000696

To,
 Shree Siddheshwar SSK Ltd Kumathe
 21/1 to 21/6, Kumathe
 North Solapur, Solapur

Sub: Consent to Establish (Re-validation) for Expansion of Molasses Base Distillery unit from 20 KLPD to 100 KLPD, under RED Category.

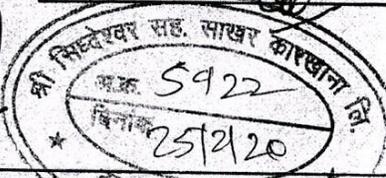
- Ref:**
1. Consent to Establish granted by Board vide No. BO/CAC-CELL/EIC NO. PN-20140-13/E/CAC-1607 dtd. 21.05.2014.
 2. Renewal of Consent granted by the Board vide No. BO/CAC-CELL/UAN No. 0000052256/R/CAC-1905000929 dtd. 16.05.2019.
 3. Minutes of CAC Meeting dtd. 07.01.2020.

Your application No.MPCB-CONSENT-0000074604 Dated 07.06.2019

For: Consent to Establish under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

1. The consent to establish is granted for a period up to commissioning of the unit or up to 5 year whichever is earlier.
2. The capital investment of the project is Rs.98.471 Crs. (As per C.A Certificate submitted by industry CI of existing sugar unit is 82.66 CR & CI of existing Distillery unit is 6.10 Cr.)
3. Consent is valid for the manufacture of:

Sr No	Product	Maximum Quantity	UOM
Products:			
1	Rectified Spirit	3600.00	KL/M
2	Ethanol	2850.00	KL/M
3	ENA	2820.00	KL/M
4	Impure Spirit	180.00	KL/M
5	CO2 Gas	2310.00	MT/M



ENV. Eng / Dist
 25/2

4. **Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

Sr No	Description	Permitted (in CMD)	Standards to	Disposal Path
1.	Trade effluent	303.5	As per Schedule - I	MEE and Incineration Boiler
2.	Domestic effluent	1.5	As per Schedule - I	On land for irrigation.

5. **Conditions under Air (P& CP) Act, 1981 for air emissions:**

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	1	Incineration Boiler (33 TPH)	1	As per Schedule -II

6. **Non-Hazardous Wastes:**

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	Yeast Sludge	360	MT/M	NA	Brick manufacturer or composting
2	Boiler Ash	892.5	MT/M	NA	Brick Manufacturing

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for treatment and disposal of hazardous waste:**

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
1		0	--NA--	NA	NA

- 8 The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding on the industry.
- 9 This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
- 10 This consent is issued pursuant to the decision of the 19th Consent Committee Meeting held on 07.01.2020.
- 11 The applicant should not take any effective steps for implementation of the project before obtaining Environmental Clearance as per EIA Notification 2006 and amendments thereto. As per Para 2 of EIA notification dated- 14.09.2006, the effective steps include starting of any construction work or preparation of land by the project management. However as clarified by the MoEF vide office memorandum no. J-1103/41/2006-IA.II(I); Dated- 19/08/2010, fencing of the site to protect it from getting encroached and construction of temporary shed(s) for the guard(s) & acquisition of land not be treated as an effective step.
- 12 The 1st consent to operate for expansion shall be consider only after submission of NOC from CGWA/Irrigation department for use of ground water/surface water.
- 13 Industry shall install online continuous monitoring system as per CPCB guidelines & data to be transmitted directly from Data Logger to Board server .
- 14 PP shall explore possibility for use of treated sewage from Solapur Municipal Corporation to fulfil their water requirement for expansion activity.

- 15 The applicant shall obtain Consent to Operate from Maharashtra Pollution Control Board before actual commencement of the Unit/Activity. (Establish)

For and on behalf of the
Maharashtra Pollution Control Board.

(E. Ravendiran IAS),
Member Secretary

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	125000.00	5451919	14/06/2019	NEFT

Copy to:

1. Regional Officer, MPCB, Pune and Sub-Regional Officer, MPCB, Solapur
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai
3. CC/CAC desk - for record & website updation purposes.



SCHEDULE-I**Terms & conditions for compliance of Water Pollution Control:****1. Conditions for Trade effluent:**

- A] You have proposed to provide comprehensive treatment for volume reduction consisting of Multiple Effect Evaporator followed by incineration boiler for achieving zero discharge. In no any spent wash shall discharge outside the factory premises/ on land / into stream directly or indirectly.
- B] Zero liquid discharge shall be ensured and no waste/treated water shall be discharged outside the premises. The non-process effluents, RO permeate, MEE condensate etc. shall be suitably treated and reused in the process.

2. Conditions for Sewage/ Domestic effluent:

- i. You have proposed to provide septic tank and soak pit (for sewage below 20 CMD).
- ii. The industry shall operate sewage treatment system to treat the sewage/ domestic effluent so as to achieve the standards as prescribed by the board/under EP Act, 1986 and rules made thereunder from time to time whichever is stringent.

Sr.No	Parameter	Concentration not to exceed(in mg/l except for pH)
1.	pH	6.5-9.0
2.	BOD	30
3.	TSS	100

- iii. The sewage shall be treated by using septic tank and soak pit and overflow if any shall be used on-land for gardening/irrigation.
3. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	300.00
2.	Domestic purpose	2.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	800.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	1

- PP shall explore possibility for use of treated sewage from Solapur Municipal Corporation to fulfil their water requirement for expansion activity.
4. Industry shall install online monitoring system as per the guidelines of CPCB and data to be transmitted to Board's server.
5. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance.

SCHEDULE-II**Terms & conditions for compliance of Air Pollution Control:**

1. As per your application, you have proposed to provide the Air pollution control (APC) system and also to erect following stack (s) to observe the following fuel pattern:

Stack No.	Stack Attached To	APC System	Height in Mtrs.	Type of Fuel	Quantity & UoM
1	Incineration Boiler (33 TPH)	Bag Filter	30	Coal 3960 kg/hr / Spent wash 8625 KL per Hr	95.04 MT/Day

2. Appropriate Air Pollution Control (APC) system shall be provided for all the dust generating points including fugitive dust from all vulnerable sources, so as to comply prescribed stack emission and fugitive emission standards.
3. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
4. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
5. The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:

Particulate matter	Not to exceed	150 mg/Nm ³
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6. Storage of raw materials, coal etc. shall be either stored in silos or in covered areas to prevent dust pollution and other fugitive emissions.
7. The industry shall install 24x7 continuous emission monitoring system at process stacks to monitor stack emission with respect to standards prescribed in Environment (Protection) Rules, 1986 and connected to MPCB and CPCB online servers and calibrate these system from time to time according to equipment supplier specification through labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.
8. The industry shall submit monthly summary report of continuous stack emission and air quality monitoring and results of manual stack monitoring and manual monitoring of air quality /fugitive emissions to Regional Office MPCB.
9. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

SCHEDULE-III
Details of Bank Guarantees:

Sr. No.	Consent (C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C to E	500000	15 days	Compliance of consent conditions.	COU	1st operate

BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
						NA

BG Return details

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
				NA



SCHEDULE-IV
General Conditions:

1. The Energy source for lighting purpose shall preferably be LED based
2. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
3. Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
4. The applicant shall maintain good housekeeping.
5. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
6. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
7. The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
8. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can downloaded from MPCB official site).
9. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
10. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.

11. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
12. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
13. The PP shall provide personal protection equipment as per norms of Factory Act
14. Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
15. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
16. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
17. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
18. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
19. Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website (www.mpcb.gov.in).
20. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
21. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
22. The industry should not cause any nuisance in surrounding area.
23. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.

24. The industry shall create the Environmental Cell by appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and irrigation field where treated effluent is used for irrigation.
25. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
26. The industry should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
27. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
28. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
29. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.
30. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.
31. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
32. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
33. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.

MAHARASHTRA POLLUTION CONTROL BOARD



Minutes of 13th Consent Appraisal Committee Meeting of 2022-2023 held on 18.01.2023 at Dalamal House, Nariman Point, Mumbai.

Following members of the Consent Appraisal Committee were present:

- | | |
|--|-----------------|
| 1. Shri. A. L. Jarhad,
Chairman, MPCB | Chairman |
| 2. Shri Pravin Darade,
Member Secretary, M.P.C. Board. | Member |
| 3. Shri Ravindra Pawar,
Dy. CEO (Env.), MIDC. | Member |
| 4. Dr. Y. B. Sontakke,
Joint Director (WPC), M.P.C. Board, Mumbai. | Member Convener |
| 5. Additional Chief Secretary, Home (Transport) Dept., Mumbai & Representative from NEERI
- leave of absence was granted. | |

Following Officer of MPCB were present for the meeting:

- | | |
|---|----------------|
| 1. Shri V.M. Motghare
Joint Director (APC), M.P.C. Board, Mumbai. | Invitee Member |
| 2. Dr. A.R. Supate,
Principal Scientific Officer, M.P.C. Board, Mumbai. | Invitee Member |
| 3. Shri N.N. Gurav,
Regional Officer (BMW), M.P.C. Board, Mumbai. | Invitee Member |
| 4. Dr. Jitendra Sangewar,
Assistant Secretary (Technical), M.P.C. Board, Mumbai. | Invitee Member |

Chairman of the committee welcomed the members of the committee and allowed proceeding of the meeting to start. The meeting thereafter deliberated on the fresh agenda items [Booklet No. 60 of Consent to Operate cases] placed before the committee and following decision were taken:

Sr. No.	Application Unique Number	Industry Name And Address	Decision on grant of consent	Consent granted Up to	Remarks / Discussion
		21/2 Kumathe North Solapur	Renewal of Consent		<p>Committee also noted that the application was discussed in earlier CAC on 23.11.2022 and issued SCN for Refusal on 14.12.2022 for non-compliances of sugar unit i.e expansion of sugar unit without EC and violation of Hon'ble Courts order. Also not scrapped kachha lagoon.</p> <p>PP Submitted reply of SCN on 21.12.2022 and give detail chronology in respect of EC for expansion.</p> <p>PP submitted that they scraped the Kaccha Lagoon and attached visit report of SRO.</p> <p>After due deliberation, it was decided to issue Renewal of consent for 20 KLPD distillery unit, by imposing following conditions:</p> <ol style="list-style-type: none"> 1. Industry shall submit BG of Rs. 25 lakh for compliance of consent condition and O & M of pollution control system. 2. PP shall not operate new boiler for production.
11	MPCB- CONSENT- 0000139763	Shree Siddheshwar SSK Ltd 21/1 To 21/6 Kumathe North Solapur	APPROVED Renewal of Consent	31.07.2023	<p>Committee noted that PP has applied for Renewal of Consent for 2500 TCD Sugar unit and applied for 1st consent to operate for expansion with existing renewal i.e for total 4900 TCD sugar unit vide UAN No. MPCB-CONSENT-0000143134</p> <p>Committee also noted that the case was earlier discussed in CAC meeting dtd. 03.12.2021, 24.06.2022, 28.07.2022 and in CAC meeting dtd.23.11.2022.</p> <p>In earlier CAC case is differed and SCN for refusal issued on 05.09.2022 and again on 14.12.2022.</p>

Sr. No.	Application Unique Number	Industry Name And Address	Decision on grant of consent	Consent granted Up to	Remarks / Discussion
					<p>PP upgraded to Existing ETP. JVS results of last crushing season are exceeding the consented limits.</p> <p>Committee further noted that PP yet not accorded EC for expansion and PP already carried out expansion without EC and Consent.</p> <p>PP also takes excess production than the consented limits.</p> <p>Committee further noted that RO Pune has filed a criminal complaint against Shree Siddheswar SSK Ltd vide case No. 822/2021 Before JMFC district court Solapur. Sanjay Thobde filed O. A. No. 18/2021 before Hon'ble NGT (WZ Pune Bench).</p> <p>Regional Officer Pune issued direction that not to resume production activity till obtain Environmental Clearance and Consent to Operate for Expansion of the Board.</p> <p>Hon'ble NGT issued order on 21.11.2022 in the matter Original Application No. 18/2021(WZ) and ordered that - Project Proponent should not be allowed to proceed with the crushing of cane at all till the EC has been taken.</p> <p>Committee further noted that, PP approaches to Hon'ble Supreme Court of India regarding orders issued by Hon'ble NGT and Hon'ble Supreme Court ordered on 03.01.2023 and inclined to partly stay the operation of impugned order that is, the direction given in paragraph 30 restraining the appellant from crushing of cane till the time environment clearance is granted, subject to the</p> <p>condition that the appellant will not exceed crushing @ 5000 TCD (Tons of Cane per Day). We have passed this order as the</p>

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Sr. No.	Application Unique Number	Industry Name And Address	Decision on grant of consent	Consent granted Up to	Remarks / Discussion
12	MPCB- CONSENT- 0000138544	Bharat Forge Ltd E-1/1 Baramati Baramati	NOT APPROVED 1 st consent to operate	-----	<p>appellants have relied upon Serial No. 5(j) of the schedule to the notification S.O. 1533 (E) dated 14.09.2006 of the Ministry of Environment and Forests.</p> <p>After due deliberation, it was decided to Grant Consent to operate for Cane crushing capacity of 4900 TCD, by imposing following conditions:</p> <ol style="list-style-type: none"> 1. The consent is issued without prejudice to the orders passed by Hon'ble National Green Tribunal, Hon'ble High Court & Hon'ble Supreme Court of India. 2. By forfeiting BG of Rs. 5 lakh for non-compliance of consent conditions and by obtaining BG of Rs. 25 lakh for compliance of consent conditions & Operation & maintenance of pollution control system. 3. PP shall submit crushing data to SRO & RO office on daily basis. <p>Committee noted that, PP has applied for 1st consent to operate for expansion for Forging activity-32000 MT/A with amalgamation of existing consent to operate.</p> <p>Committee also noted that, this application was discussed in the earlier CAC and was differed the case and call the PP for technical presentation before Technical committee constituted by the Board w.r.t compliance of existing consent conditions, compliance of C to E expansion along with present status report.</p> <p>Committee further noted that, PP has Presentation before technical committee and briefed about the application and status of the EC application. They also communicate that they decided to submit representation to MoEF&CC and SEIAA regarding the</p>

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Sr. No.	Application Unique Number	Industry Name And Address	Decision on grant of consent	Consent granted Up to	Remarks / Discussion
13	MPCB- CONSENT- 0000143134	Shree Siddheshwar Sahakari Sakhar Karkhana Ltd Kumathe; Solapur 21/1 To 21/4 Kumathe North Solapur	APPROVED Renewal of Consent	31.07.2023	<p>non-applicability of public hearing and EC and will obtain the clarification regarding the same, they wants to hold / remove /revoke their application for 1st consent to operate and submitted letter accordingly.</p> <p>After due deliberation, it was decided issue final refusal of consent with condition that, PP shall not operate the facility as per consent to establish without obtaining prior consent from the Board.</p> <p>Committee also noted that, PP applied for 1st Consent to Operate (Expansion) by 2400 TCD with renewal of existing Consent of 2500 TCD. I.e for a total of 4900 TCD.</p> <p>Committee also noted that the case is earlier discussed in CAC meeting dtd.23.11.2022, case is differed and SCN for refusal issued on 14.12.2022.</p> <p>Committee further noted that PP yet not accorded EC for expansion and PP already carried out expansion without EC and Consent.</p> <p>PP also takes excess production than the consented limits.</p> <p>Committee further noted that RO Pune has filed a criminal complaint against Shree Siddheshwar SSK Ltd vide case No. 822/2021 Before JMFC district court Solapur. Sanjay Thobde filed O. A. No. 18/2021 before Hon'ble NGT (WZ Pune Bench).</p> <p>Regional Officer Pune issued direction that not to resume production activity till obtain Environmental Clearance and Consent to Operate for Expansion of the Board.</p>

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